

DEMAND NO. XL—COMMUTED VALUE  
OF PENSIONS

"That a sum not exceeding Rs. 1,76,900 be granted to the President on account, out of the Consolidated defray the charges which will come in course of payment during the year ending the 31st day of March, 1956, in respect of 'Commutated value of Pensions'."

DEMAND NO. XLI—CAPITAL OUTLAY  
ON SCHEMES OF STATE TRADING

"That a sum not exceeding Rs. 13,70,000 be granted to the President, on account, out of the Consolidated Fund of the State of Andhra, to defray the charges which will come in course of payment during the year ending the 31st day of March, 1956, in respect of 'Capital Outlay on Schemes of State Trading'."

DEMAND NO. XLII—LOANS AND AD-  
VANCES BY THE STATE GOVERNMENT

"That a sum not exceeding Rs. 2,38,61 be granted to the President, on account, out of the Consolidated Fund of the State of Andhra, to defray the charges which will come in course of payment during the year ending the 31st day of March, 1956, in respect of 'Loans and Advances by the State Government'."

## ANDHRA APPROPRIATION BILL

**The Minister of Revenue and Civil Expenditure (Shri M. C. Shah):** I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Andhra for the service of the financial year 1954-55.

**Mr. Deputy-Speaker:** The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Andhra for the service of the financial year 1954-55."

*The motion was adopted.*

**Shri M. C. Shah:** I introduce\* the Bill and beg to move\*:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Andhra for the service of the financial year 1954-55, be taken into consideration."

**Mr. Deputy-Speaker:** The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Andhra for the service of the financial year 1954-55, be taken into consideration."

*The motion was adopted.*

*Clauses 1 to 3, the Schedule, the Title and the Enacting Formula were added to the Bill.*

**Shri M. C. Shah:** I beg to move:

"That the Bill be passed."

**Mr. Deputy-Speaker:** The question is:

"That the Bill be passed."

*The motion was adopted*

ANDHRA APPROPRIATION (VOTE  
ON ACCOUNT) BILL

**The Minister of Revenue and Civil Expenditure (Shri M. C. Shah):** I beg to move for leave to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Andhra for the service of a part of the financial year 1955-56.

**Mr. Deputy-Speaker:** The question is:

"That leave be granted to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Andhra for the service of a part of the financial year 1955-56."

*The motion was adopted.*

**Shri M. C. Shah:** I introduce\* the Bill and beg to move\*:

"That the Bill to provide for the withdrawal of certain sums from and

\*Introduced and moved with the recommendation of the President.

[Shri M. C. Shah]

out of the Consolidated Fund of the State of Andhra for the service of a part of the financial year 1955-56, be taken into consideration."

**Mr. Deputy-Speaker:** The question is:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Andhra for the service of a part of the financial year 1955-56, be taken into consideration."

*The motion was adopted.*

*Clauses 1 to 3, the Schedule, the Title and the Enacting Formula were added to the Bill.*

**Shri M. C. Shah:** I beg to move:  
"That the Bill be passed."

**Mr. Deputy-Speaker:** The question is:

"That the Bill be passed."

*The motion was adopted.*

\*DEMAND FOR SUPPLEMENTARY GRANTS, 1954-55—RAILWAYS

**Mr. Deputy-Speaker:** The question is:

"That the respective supplementary sums not exceeding the amounts shown in the third column of the order paper be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1955, in respect of the following Demands entered in the second column thereof:

Demands Nos. 4, 5, 6, 7, 8, 13, 15 and 18."

*The motion was adopted.*

[The motions for Demands for Supplementary Grants which were adopted by the Lok Sabha are reproduced below.—Ed. of p.p.]

**DEMAND No. 4—ORDINARY WORKING EXPENSES ADMINISTRATION**

"That a supplementary sum not exceeding Rs. 1,27,14,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1955, in respect of 'Ordinary Working Expenses—Administration'."

**DEMAND No. 5—ORDINARY WORKING EXPENSES—REPAIRS AND MAINTENANCE**

"That a supplementary sum not exceeding Rs. 4,07,83,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1955, in respect of 'Ordinary Working Expenses—Repairs and Maintenance'."

**DEMAND No. 6—ORDINARY WORKING EXPENSES—OPERATING STAFF**

"That a supplementary sum not exceeding Rs. 1,17,72,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1955, in respect of 'Ordinary Working Expenses—Operating Staff'."

**DEMAND No. 7—ORDINARY WORKING EXPENSES—OPERATION (Fuel)**

"That a supplementary sum not exceeding Rs. 1,74,80,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1955, in respect of 'Ordinary Working Expenses—Operation (Fuel)'."

**DEMAND No. 8—ORDINARY WORKING EXPENSES—OPERATION OTHER THAN STAFF AND FUEL**

"That a supplementary sum not exceeding Rs. 74,08,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1955, in respect of 'Ordinary Working Expenses—Operation other than Staff and Fuel'."